

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3145
ANSWERED ON:15.03.2011
HOUSING FACILITIES TO URBAN POOR
Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Union Government has given any direction to the State Governments for reserving 20% to 25% of the land in the metropolitan cities for providing housing facility to the poorer sections in those cities;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring in any legislation in this regard; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION (KUMARI SELJA)

(a) to (d) : The National Urban Housing & Habitat Policy (NUHHP) 2007 advocates that 10 to 15 percent of land in every new public/private housing project or 20 to 25 percent of Floor Area Ratio (FAR) / Floor Space Index(FSI) which is greater will be reserved for EWS/LIG housing through appropriate legal stipulations and spatial incentives.

Further, the guidelines of schemes of Basic Services to the Urban Poor (BSUP) and Integrated Housing & Slum Development Programme (IHSDP) being implemented under Jawaharlal Nehru Urban Renewal Mission (JNNURM) identify earmarking at least 20-25% of developed land in all housing projects (both Public and Private Agencies) for EWS/LIG category with a system of cross subsidization, as an optional reform.

Also, the Ministry has prepared and circulated a Model Amendment Act for guidance to states to amend their state legislations (namely Municipal Corporation Act / Town Planning Act / Urban Development Act etc.) for reservation of land / FAR for EWS/LIG housing.

However, 'land' and 'colonisation' being state subjects, it is for the State Governments to pursue the advocacy.